

bomb scare in the country have on the other hand decreased.

(d) Does not arise.

Fixation of Price for Controlled Cloth

8410. SHRI RAMSAHAI PANDEY:

Will the Minister of COMMERCE be pleased to state:

(a) whether I.C.M.F. has urged Government to fix realistic price for controlled cloth; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) The question is under examination.

Enquiry against Aeroflot

8411. SHRI JYOTIRMOY BOSU:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have recently dropped an enquiry against Aeroflot, the International Airline of the Soviet Union;

(b) whether the inquiry had been continuing for the past two years and involved a few top-officials of the Airline's Calcutta office;

(c) what were the allegations against the concern and the officials concerned; and

(d) the reasons why the inquiry has been dropped?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (d). The information is being collected from concerned departments and will be placed at the Table of the House.

Top Smugglers and Foreign Exchange Racketeers of Bombay

842 SHRI. JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether as many as 25 top smugglers and foreign exchange racketeers operating from Bombay are still at large and carrying on their clandestine business;

(b) if so, their names and particulars thereof; and

(c) the reasons why they have not been arrested?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) It is not possible to say exactly as to how many smugglers and foreign exchange racketeers operating from Bombay are still at large and are carrying on their clandestine business.

(b) and (c). A statement giving list of persons against whom detention orders were issued but who are absconding and have not been detained is enclosed. These persons are not available at their known addresses and in spite of enquiries and surveillance their whereabouts are not known. The State Government authorities have therefore not been able to apprehend them.

Statement

1. Manoharlal Narang.
2. Poondakhan S/o, Naushakhan.
3. Abdul Aziz Ismail Shakhassan alias Aziz Kenkani
4. Abdul Rashid Abdul Rahim Bawazir alias Rashid Bawazir alias Rashid Araba.
5. Rajmal Bherulal Choksi alias Kothari.
6. Mohamed Umer Mohamed Siddique.
7. Sayed Murtuza S/. Gulam Rasool.

8. Sayed Ahmed Husein Bawamiya alias Ahmed Chikna.
 9. Ibrahim Yakub Mechani alias Ibrahim Machhiwala alias Ibrahim Machhi.
 10. Nilikund Adubaker Yusuf alias Yusuf Hero.
 11. Sukhramdas Prabhudas Thakur alias Sukhu Thakur.
 12. Harizee Ithifaque S/o, Hamdulla,
 13. Lachhman Das Narain Das Jivanani.
 14. Praveen Chandra Madhavji Soni
- Entry of large and larger Houses in ready-made Garments Industry**

8414. SHRI JYOTIRMOY BOSU:
Will the Minister of COMMERCE be pleased to state:

(a) how many companies belonging to each large and larger house and also how many foreign-controlled companies have been allowed to enter into ready-made garments industry to-date;

(b) names and particulars of each of those companies and total amount invested by each in this industry;

(c) whether it has been alleged that several companies, which have no experience at all in clothing manufacture or even allied textile business, have been allowed to enter this field;

(d) whether as reported in the press, the entry of large houses in this industry is posing problems of survival to many a small unit for whom this has been traditionally a 'bread-and-butter line'; and

(e) if so, the facts thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Five companies belonging to large or larger houses are at present manufacturing ready-made garments. Applications of a few other companies belonging to large or larger houses including foreign controlled companies are at different stages of processing.

(b) Name of the Company	Large or larger House Investment to which it belongs on machinery (in Rs. lakhs)
1. M/s. J. K. (Bombay) Ltd.	M/s. Raymond Woollen Mills 15.52
2. M/s. Binnys garments Factory	Binny Group 12.00
3. M/s. Coromandal Garments Ltd.	Tata Group 11.63
4. M/s. Mafatlal Apparel Mfg. Co.	Mafatlal Group 11.60
5. M/s. Rajindra Dyg. & Ptg. Mills	Calico Group 5.36

(c) Yes, Sir. Most of the existing garment units do have the experience in clothing manufacture and allied textile business. The new entrants to the field will have their expertise and are being considered for licensing only on the basis of substantial export obligation.

(d) and (e). The production by large or larger houses in the garments industry is primarily meant for export and is different from that of small garment units who produce mainly fashion and casual wear garments. Therefore this is not expected to adversely affect such small units.